

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI PRASHANT MAHARISHI, VICE PRESIDENT
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

ITA No.956/Bang/2024
Assessment Year: 2017-18

Nagojirao Nandakumar 95/6(61)3 rd Main BOB Colony Puttanahalli JP Nagar 7 th Phase Bangalore 560 078 Karnataka PAN NO : AAVPN0640E	Vs.	PCIT Bangalore-2
APPELLANT		RESPONDENT

Appellant by	:	Sri Mukesh Shet, A.R.
Respondent by	:	Ms. Neera Malhotra, D.R.

Date of Hearing	:	13.11.2024
Date of Pronouncement	:	18.11.2024

O R D E R

PER KESHAV DUBEY, JUDICIAL MEMBER:

This appeal at the instance of assessee is directed against order of PCIT Bangalore-2 dated 19.3.2024 vide DIN & Order No.ITBA/COM/F/17/2023-24/1062908942(1) for the AY 2017-18.

2. At the time of hearing, the Id. Counsel for the assessee requested for withdrawal of the appeal. Hence, the assessee was permitted to withdraw his appeal and accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 18th Nov, 2024

Sd/-
(Prashant Maharishi)
Vice President

Sd/-
(Keshav Dubey)
Judicial Member

Bangalore,
Dated 18th Nov, 2024.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.